

## Annexure-7

Name of the corporate debtor: Katerra India Private Limited ; Date of commencement of CIRP: 8th September, 2023 ; List of creditors as on: 6th April, 2024

## List of operational creditors (Government dues)

(Amount in ₹)

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC, if applicable					
1	M/s. Employees' State Insurance Corporation Sub-Regional Office, Bangalore North (Peenya)		13-Nov-23	17,282,733.00	490,790.00	ESI payment	-	-	No		-	-	-	16,791,943.00	
2	Assistant Commissioner(CT), Krishnagiri-I Assessment Circle		04-Dec-23	363,812,865.00	9,722,799.00	GST	-	-	No		-	-	-	354,090,066.00	
3	M/s. Employees' State Insurance Corporation Sub-Regional Office, Bangalore North (Peenya)		16-Jan-24	123,008.00	123,008.00	ESI Contribution	-	-	No		-	-	-	-	
4	Assistant Commissioner Of Commercial Taxes. LGSTO-015. DGSTO-04. Bengaluru-560047		14-Feb-24	29,034,896.00	29,034,896.00	GST, Interest & Penal charge	-	-	No		-	-	-	-	
5	Employees' Provident Fund Organisation, District Office, Krishnagiri		22-Mar-24	16,801,108.00	9,954,714.00	PF Dues	-	-	No		-	-	-	6,846,394.00	
6	Asst. Commissioner of Commercial Taxes, LGSTO-017, DGSTO-04, Koramangala, Bengaluru 560047		01-Apr-24	80,753,119.00	1.00	IGST, Interest & Penal charge	-	-	No		80,753,119.00	-	-	-	The order has been issued by the department. However, the claim against the said order has been disputed by the company management. Given the ambiguity, the claim has been considered as 'Contingent Claim' with a notional admittance of Rs 1/-.
7	Asst. Commissioner of Commercial Taxes, LGSTO-017, DGSTO-04, Koramangala, Bengaluru 560047		01-Apr-24	1,175,890.00	1.00	SGST & CGST, Interest & Penal charge	-	-	No		1,175,890.00	-	-	-	The order has been issued by the department. However, the claim against the said order has been disputed by the company management. Given the ambiguity, the claim has been considered as 'Contingent Claim' with a notional admittance of Rs 1/-.
<b>Total</b>				<b>508,983,619.00</b>	<b>49,326,209.00</b>		-	-		-	<b>81,929,009.00</b>	-	-	<b>377,728,403.00</b>	